

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.2883
TO BE ANSWERED ON 2ND DECEMBER, 2016**

ADMISSION THROUGH FAKE CERTIFICATE

2883. DR. MANOJ RAJORIA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the incidents of taking admission on the basis of fake certificates/ documents in various courses of medical colleges have come to the notice of the Government;
- (b) if so, the details thereof during each of the last three years and the current year, State/UT-wise including Rajasthan;
- (c) the number of cases in which investigation has been conducted and the action taken against the guilty; and
- (d) the steps taken/proposed to be taken to check such fraudulent practices and keeping regular vigilance in medical colleges?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a) to (d): Admission in Medical Courses comes under the purview of State Governments/institutes concerned. However 15% seats of MBBS and 50% seats of Post-Graduate courses in all Government Medical Colleges except in the State of Telangana, Andhra Pradesh and Jammu & Kashmir are filled through centralized counseling by the Central Government. Cases of admissions on the basis of fake certificates/documents in respect of seats filled through centralized counseling have not come to the notice of the Central Government.